

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 312
CAA-78 (ND)/2022

IN THE MATTER OF:

M/s. Sagacious Capital Pvt Ltd. AND Goel Petitioner/Applicant
Sponge Pvt. Ltd.

Order under Section 230-232 of the Companies Act, 2013

Order delivered on 13.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Petitioner : CS Hitesh Jhamb
For the RD : Ms. Jyoti Khurana Adv.

ORDER

The Applicant is directed to serve a copy of the response filed to the report of RD on the Ld. Counsel appearing for the RD within three days.

Ld. Counsel appearing for the OL has submitted that there are no objections for approving the present scheme.

List the matter for arguments **on 10.06.2024.**

-Sd-
(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)